## HIGH COURT OF ANDHRA PRADESH::AMARAVATI

HIGH COURT OF ANDHRA PRADESH - District & Sessions Judges (Entry level) - Filling up vacancies in the cadre of District & Sessions Judges by promotion from the cadre of Civil Judge (Senior Division) under 65% quota for the year 2020 - NOTIFIED.

## ROC.NO.644/2020-B.SPL.

NOTIFICATION NO.580-B.SPL:

DATED:03.12.2020.

READ: 1. Order dated 04.01.2007 in Civil Appeal No.1867 of 2006 of the Hon'ble Supreme Court of India.

- 2. High Court's letter Roc.No.73/2020-RC/2020 dated 05.09.2020 addressed to the Government of A.P., Andhra Pradesh.
- 3. G.O.Ms.No.71, Law (L.A & J SC.F) Department, dated 02.12.2020 from the Government of Andhra Pradesh.

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On the recommendations of the High Court of Andhra Pradesh, the Government has issued order vide G.O.3<sup>rd</sup> read above, relaxing the rule of that Civil Judges (Senior Division) shall have "five (5) years of qualifying service as on the date of notification" under second and third proviso of Rule 4(2)(b)(iii) of Andhra Pradesh State Judicial (Service and Cadre) Rules, 2007 for their recruitment to the posts of District and Sessions Judges on promotion from the cadre of Civil Judges (Senior Division) under 65% quota for the year 2020.

Accordingly, the High Court of Andhra Pradesh, hereby notifies 26 (twenty six) vacancies in the cadre of District & Sessions Judges (Entry Level) under 65% quota to be filled by promotion from the cadre of Civil Judges (Senior Division) for the year 2020.

REGISTRAR (RECRUITMENT)
FAC REGISTRAR (VIGILANCE)